

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

21. CP 257/(MB)/2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.04.2024**

NAME OF THE PARTIES:- Nikhil Grover and Ors.
V/s
**Videocon Realty and Infrastructures
Ltd**

Section: 213 of Companies Act, 2013

ORDER

Counsel, Prachi Wazalwar appeared for the Petitioner and Counsel, Amey Hadwale appeared for the Respondent no. 1. None present for the Respondent no. 2. **Registry is directed** to issue a fresh notice to Respondent nos. 2 intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, Applicant is also directed to issue notice to Respondent nos. 2 intimating the next date of hearing by all available means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice and proof of service of notice at least two days before the next date of hearing.

Counsel appearing for the Respondent no. 1 seeks time to file reply as he has not been served with a copy of the present Company Petition. Let a copy of the present Company Petition be served upon the

Respondent no. 1 and reply, if any, on behalf of the Respondent no. 1 be filed within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing.

List this matter on **01.07.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)